

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,
MIZORAM AND ARUNACHAL PRADESH)

ORDER NO. 03

Dated Guwahati, the 7th January, 2011

As per provisions laid down in Rule 6 of Order XXI of the Supreme Court of India Rules, 1966, it is hereby informed to all Courts of Sessions / Magistrates / Jailors to issue a Surrender Certificate immediately on the same day of surrender, whenever a Convict surrenders for undergoing the term of imprisonment and informs the Court or the Jail Authorities that he / she has filed a petition before the Hon'ble Supreme Court. The Court as well as the Jail Authority, as the case may be, shall ensure that on the same day of surrendering, Surrender Certificate is forwarded to the Registrar (Judicial - I), Supreme Court of India and a copy is immediately faxed to him through FAX No. 011-23384336.

This Order will come into force with immediate effect.

By Order,

Sd/- P.K. Saikia,
REGISTRAR GENERAL

Memo No. HC. III - 45/2010/ 100 - 121 /G Dated 7th January, 2011